

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4677
ANSWERED ON:08.12.2010
FIR ON CORRUPTION CASES
Mandal Shri Mangani Lal

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of FIRs in corruption cases registered by CBI against the officers of Indian Administrative Service during the last three years and the current year;
- (b) the details of the present status of each FIR registered during the last five years;
- (c) whether the investigations in these cases have been delayed considerably resulting in protection of the guilty officers;
- (d) if so, the details thereof;
- (e) whether the Cabinet Secretary has issued instructions to expedite the action in these cases in order to punish the guilty officers and to root out the corruption but CBI is not complying with the instructions appropriately; and
- (f) if so, the reasons therefor with complete details?

Answer

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a): The CBI has registered 19 cases against IAS offices during the last three years. The year wise details are as under:-

Year No. of cases regd.
against IAS officers

2007 5
2008 2
2009 8
2010 4
(upto 31.10.2010)
Total 19

(b): The details and present status of the FIRs registered during the last three years as available are at Annexure-A.

(c)&(d): Delay in investigation occurs due to inter alia, complicated nature of cases taken up by CBI, time taken in collection and scrutiny of voluminous documents, examination of large number of witnesses, scientific and forensic examination of exhibits, obtaining expert legal advice and stay of investigation by Courts.

(e): There is a well laid down mechanism for reviewing of corruption cases both within the CBI and at the level of CVC. CVC reviews the corruption cases on a monthly basis and gives instructions for expediting investigation wherever required. Recently, no instruction to expedite action in these cases has been issued by the Cabinet Secretariat.

(f): Does not arise.